

ORDER-SHEET FOR MAGISTRATE'S RECORDS

DISTRICTS
IN THE COURT OF
of 200

SMTI. DEEPSIKHA DAS, J.M.F.C, DIBRUGARH
of
Versus

G.R.- 2738/2021
PRC- 1629/2021

Sl No. Of Orders	Date	Order	Signature
<p>05/04/22</p> <p style="font-size: small; transform: rotate(-90deg);">16/11/22</p>	05/04/22	<p>The accused person namely Parashu Ram Tanti is present. Copy of relevant document u/s 207 CrPC are furnished to him.</p> <p>Seen the petition bearing number 649/22 filed by the learned counsel for the accused person Parashu RamTanti stating that he wishes to plead guilty in this instant case.</p> <p>To this the learned APP did not raise any objection. Accordingly, the plea of guilty of the accused person under section 241 CrPC is recorded in separate sheet and tagged with the case record.</p> <p>From the plea of guilt, the C.R. and the C.D, sufficient materials are found against the accused persons Parashuram Tanti under Sec. 294 IPC. Accordingly, the above mentioned accused person is convicted for the commission of the above offence.</p> <p>Heard both sides on the point of sentence. The defence side pleaded leniency and stated that the accused person has already realized his mistake and so a lesser punishment could meet the ends of justice. If the accused is sent to jail, his family would be severely affected as the accused person is the sole bread earner. Learned APP stated that imposing fine would be adequate. Accordingly, I deem it fit that imposing fine will meet the ends of justice. Accordingly, the accused person Parashuram Tanti is hereby sentenced to pay a fine of Rs. 1,000/- each (Rupees One thousand Only) I/d</p>	

NOTE:-This form should be written up in English whenever possible (Sec. Vol. I, Chapter-III, Rule 22).

S.I. for 10 days u/s 294 IPC.

Later on, Fine amount of Rs. 1,000/- (Rupees One Thousand Only) has been deposited by the convict-Parashuram Tanti.

The amount shall be deposited through treasury under non-refundable head. The convict is released on payment of the fine.

The Bench Assistant to do the needful.

Case is disposed of uncontested.


J M F C
Judicial Magistrate 1st Class
Dibrugarh